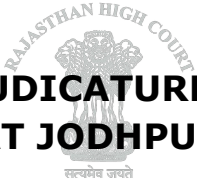




**HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR**



D.B. Civil Writ Petition (Emergent Parole) No. 16862/2026
CNR: RJHC010736122026 | URN: CW / 29530U / 2026

Smt. Manju Devi W/o Shri Murlidhar, Aged About 57 Years,
Behind Madhu Plubic School Nathesar Bas Ps Naya Sahar Distt.
Bikaner (At Present Lodged In Lodged In Central Jail Bikaner)
Through His Son Ravi Kant Swami S/o Shri Murlidhar Swami
Aged 35 Years R/o Behind Madhu Public School Nathesar Bas Ps
Naya Sahar Distt. Bikaner

-----Petitioner

Versus

1. The State Of Rajasthan, Through Secretary Home Dept.
Govt. Of Raj. Jaipur
2. The District Collector, Cum Magistrate Bikaner
3. The Superintendent Central Jail, Bikaner

-----Respondents

For Petitioner(s)	:	Ms. Laxmi Devi Ms. Sambhavi Mardia
For Respondent(s)	:	Mr. Kuldeep Singh for Mr. Deepak Choudhary

**HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE SANJEET PUROHIT**

Order

05/08/2026

1. The appellant has expired on account of her illness in jail.
2. The present petition for parole is dismissed, as having been abated.
3. However, we find that it is a classic case of insensitiveness on the part of concerned District Magistrate, who denied parole to the deceased applicant, who was suffering from severe medical condition and her son had requested to grant her parole so that she may be treated properly. For the reasons, which have come in



the rejection order, we find that the interpretation of Rajasthan Prisoners Release on Parole Rules, 2021 (for short "Rules of 2021") by the concerned Officer has resulted in denial of parole.

4. We, therefore, direct the Registry to register a Suo Moto petition, taking cognizance of the present circumstances and the case be listed to examine the provisions of the Rules of 2021 specifically Rule 11(1)(i), which allows granting of parole on serious illness of near relatives to an inmate, but does not allow grant of parole on account of his/her own illness.

5. Ms. Sambhavi Mardia, learned counsel, is appointed as Amicus Curiae to assist the Court.

6. A copy of the paper book and this order made available to her.

7. List the Suo Moto on 19.08.2026.

(SANJEET PUROHIT),J

(SANJEEV PRAKASH SHARMA),ACJ

22/A.Arora/Sumer Singh